

ORISSA ORDINANCE No. 3 OF 1958
THE ORISSA DISTRICT BOARDS AND LOCAL
BOARDS (CONTROL AND MANAGEMENT)
(AMENDMENT) ORDINANCE, 1958

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AN

ORDINANCE

TO AMEND THE ORISSA DISTRICT BOARDS AND
LOCAL BOARDS (CONTROL AND MANAGEMENT)
Act, 1954.

WHEREAS the Legislature of the State of Orissa is not in Session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa District Boards and Local Boards (Control and Management) Act, 1954 in the manner hereinafter appearing ; Orissa Act 5 of 1954

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Ninth Year of the Republic of India.

Short title
and com-
mencement

1. (1) This Ordinance may be called the Orissa District Boards and Local Boards (Control and Management) (Amendment) Ordinance, 1958.

(2) It shall come into force at once.

Amendment
of section 2,
Orissa Act 5
of 1954

2. In sub-section (2) of section 2 of the Orissa District Boards and Local Boards (Control and Management) Act, 1954 for the words, "four and half years" the words "five years" shall be substituted. Orissa Act 5 of 1954

The 20th June 1958

Y. N. SUKTHANKAR
Governor of Orissa